

IN THE COURT OF ACMM-EAST KKD DELHI

**FIR No. ED-NAN-000792/19
PS New Ashok Nagar
State Vs Unknown**

20.06.2020

Through Video conferencing

An application for release of mobile (Make Honor 9 Lite) on superdari.

Present: Sh. Ramesh Bajiya, Ld. APP for the State through VC.
Sh. Sameer Kr. Sinha , ld. Counsel for applicant through VC.

Reply is received from the IO.

Submissions heard. Reply perused.

In view of the judgement of Hon'ble High Court of Delhi in the case of **Manjeet Singh Vs. State Crl. M.C. 4485/2013 and Crl. M.A. No. 16055/2013**, the above said mobile be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs.10,000/- to the satisfaction of the IO. The superdar shall produce the mobile in court during trial if required.

The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the mobile in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed panchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number.

Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record.

Applicant shall be at liberty to dispose of the case property.

The documents of the property which are found genuine during investigation be also released to the rightful claimant. Application is disposed off accordingly.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

(DINESH KUMAR)
ACMM (EAST)/KKD/20.06.2020